

C. H 157/92

13.4.92

Hon Mr Justice VC Sirva-Craig
Hon Mr A. B. Gault, P.D.

Issue notice to show cause as to why the petition be not admitted. Counter may be filed within 4 weeks, responses within 2 weeks thereafter. List on 22/5/92 for admission/hearing. Till further orders no further recovery shall be made from the applicant in pursuance of the impugned orders.

S-
AM.

L.P. 1101
VZ

22.5.92.

AR
Notices issued

Hon. Mr Justice V.C. Sirva-Craig - VC
Hon'ble Mr. A. B. Gault - P.D.

Original Writ Petition Counsel

For the reasons given above to file reply. Four weeks' time is granted to file the same and rejoinder may also be filed within the next three weeks. List this case on 27.7.92 for admission/hearing.

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27.7.92

No sitting of D.M. on 24.8.92

C.R.

No CA has been filed till today.
S.F.C.

19/8/92